

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 621/GT/2025

Subject : Petition for truing up of the tariff for the period 2019-24, for NLCIL's Barsingsar Thermal Power Station (BTPS) (250 MW).

Petition No. 622/GT/2025

Subject : Petition for approval of tariff for the period 2024-29, for NLCIL's Barsingsar Thermal Power Station (BTPS) (250 MW).

Petitioner : NLC India Limited.

Respondent(s) : RUVISL and 3 others.

Date of hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Vineet Kumar, Advocate, NLCIL
Ms. Surbhi Kapoor, Advocate, NLCIL
Shri Murugan A., NLCIL
Shri Tamilselvan P, NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi C. C, NLCIL
Ms. Anushree Bardhan, Advocate, RUVISL
Ms. Ritika Singh, Advocate, RUVISL
Ms. Somya Sahni, Advocate, RUVISL
Ms. Rashmi Vaish, Advocate, RUVISL

Record of Proceedings

The matters were called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since the pleadings have been completed, the orders in the Petitions may be reserved.

3. On a specific objection raised by the learned counsel for the Respondent, RUVISL, regarding the repetitive claims for additional capitalisation, viz. IT equipment, without adequate justification or supporting documents, the learned counsel for the Petitioner submitted that a detailed explanation, in this regard, has been furnished in its rejoinder.

4. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **6.2.2026**, after serving a copy to the Respondents:



Petition No. 621/GT/2025

Return on Equity

- a) *The supporting documents (ITR/ Assessment Order) submitted for the year 2021-22 and 2022-23 are not complete as the 'Total Tax Paid' part is missing. Therefore, the Petitioner is to submit the relevant portion of Assessment Orders (or ITR in case Assessment Order is not issued) for the period 2021-22 and 2022-23. Further, the total tax paid for the year 2023-24 does not match the tax paid as per the auditor-certified document in the supporting documents for effective tax rate calculation submitted by the Petitioner. The same may be clarified.*

6. The Respondents are permitted to file their replies, on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **6.3.2026**.
7. Subject to the above, and based on the consent of the parties, orders in the above petitions were reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

